

(b) the price variations prevailing in two adjoining States such as (a) Gujarat and Maharashtra, (b) Gujarat and Rajasthan, (c) Punjab and Delhi, (d) Rajasthan and Uttar Pradesh?

The Minister of State in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Annasahib Shinde): (a) A statement showing the market prices of important foodgrains in different States during the year 1966 is given in (Annexure I) placed on the Table of the House. [Placed in Library. See No. LT-541/67].

Another statement showing the market prices of these foodgrains during January to April, 1967 is given in (Annexure II) placed on the Table of the House. [Placed in Library. See No. LT-541/67].

(b) The price variations of important foodgrains in different States including those of most of the adjoining States during the year 1966 and beginning of 1967 have been shown in the statements at Annexures I and II placed on the Table of the House. [Placed in Library. See No. LT-541/67].

A statement giving a comparison in prices of important foodgrains in the adjoining group of States during the month of May, 1967 is given in Annexure III placed on the Table of the House. [Placed in Library. See No. LT-541/67].

Drought conditions in Orissa

1638. Shri A. Dipa: Will the Minister of Food and Agriculture be pleased to state:

(a) whether it is a fact that unprecedented drought conditions prevail in certain districts of Orissa, particularly in Boudh and Phulbani subdivision of Phulbani District; and

(b) if so, the steps taken by the Centre and State Government of Orissa to alleviate the sufferings of the people in these areas?

The Minister of State in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Annasahib Shinde): (a) As stated in reply to Unstarred Question No. 829 in the Sabha on 30th May, 1967, the total production of foodgrains in 1966-67 in Orissa has been 14.1% below the production in the 'peak' year 1964-65. The yield in respect of medium and late varieties of paddy crops in 1966-67 registered a fall of 36% in Boudh and 20% in Phulbani Sub-Divisions.

(b) The following steps have been taken by the Government of Orissa to alleviate the sufferings of the people in the affected areas:—

- (1) Land revenue has been remitted in the areas where the loss is more than 75% and collection of land revenue has been suspended in areas where loss is more than 50% and less than 75%.
- (2) Test relief works have been taken up in the affected areas. All incomplete works taken up during 1966-67 are also being continued.
- (3) Programmes of gratuitous relief have been started in the severely affected areas. Taccavi loans are also being advanced to needy cultivators.
- (4) Drinking water projects like construction of shallow ponds and surface wells, etc. have also been taken up in the affected areas.

बिर्वापुर में गंगा पर पुल

1639. श्री राम स्वयम् :

श्री वि० ना० सिंह :

क्या परिवहन तथा बीजहन मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या केन्द्रीय सरकार बिर्वापुर जिले में गंगा पर पुल बनाने के बारे में सर्वेक्षण कर रही है और यदि हाँ, तो कहाँ पर; और

(ब) यह सर्वेक्षण कब तक पूरा हो जायेगा और इस पर कितना व्यय होने का अनुमान है ?

परिवहन तथा शीबहन संनः (रा० सं० के० आर० बी राब) : (क) जी नहीं । वन जाने पर यह पुल उत्तर प्रदेश में राज्य सड़क पर पड़ेगा । अतः इस परियोजना के समस्त मामलों से उत्तर प्रदेश की सरकार मुक्ततः संबंधित है ।

(ख) प्रश्न नहीं उठता ।

12.13 hrs.

RE: MOTION OF PRIVILEGE AGAINST A MEMBER OF RAJYA SABHA

Mr. Speaker: I have got two privilege motions here. Naturally I have not allowed them, but I would like to mention them. Shri Sant Bux Singh has given one and the other has been given by Dr. Lohia and Mr. Rabi Ray. They are about some remarks made by an hon. Member of Rajya Sabha in the Rajya Sabha against an hon. Member of this House, Dr. Lohia. It is unfortunate that such remarks are being made without any proof of substantiation and all that. The unfortunate remarks have been made there against an hon. Member of this House, Dr. Lohia, by an Member of the Rajya Sabha. I wonder whether that can be taken up in this House because that House... (Interruptions).

An hon. Member: What were the remarks?

Mr. Speaker: They are in record. It is public property. The Rajya

Sabha proceedings are not secret; they are public property. Shri Sant Bux Singh gave me notice yesterday; we did discuss about it. I discussed it with Mr. Joshi and Mr. Rabi Ray also today. Looking to the rules and procedures not only in this Parliament but in other Parliaments also, I feel that the other House being equally sovereign, it is not proper for us to refer the matter to a Privileges Committee here. I would only say that it is unfortunate that members make allegations against the members of the other House—Rajya Sabha members saying against Lok Sabha members and Lok Sabha members saying against Rajya Sabha members—or members make unsubstantiated allegations against each other in this House.

Therefore, I am not allowing the privilege motions to be referred to the Committee of Privileges.

An hon. Member: What is the remedy for us?

Mr. Speaker: Members have got privilege here, and they can speak anything and go scot-free. So, self-control is the only remedy so that hon. Members will not make allegations against each other which are not substantiated.

Shri Shri Chand Goel (Chandigarh): The feelings of this House that those remarks are not desirable may be communicated to the Chairman of the other House

श्री मधु सिन्घे (मुंबई) : मेरा नाम अपने मजूर किया है ।

Mr. Speaker: That cannot come up today. Yesterday itself, I had admitted both, but the hon. Member had not moved it.

श्री मधु सिन्घे : कस एक ही घंटे किया था ।

Mr. Speaker: We shall take it up tomorrow. I thought that both had been dealt with yesterday.